

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).7644/2011

(From the judgement and order dated 21/09/2011 in ABA No.3230/2011  
of The HIGH COURT OF JHARKHAND AT RANCHI)

SHOBHAN SINGH KHANKA

Petitioner(s)

VERSUS

STATE OF JHARKHAND

Respondent(s)

(With appln(s) for anticipatory bail and office report)

Date: 23/03/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM  
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Uday U. Lalit, Sr.Adv.  
Mr.Nitin Sangra, Adv.  
Mr.Satyajeet Saha, Adv.  
Mrs V.D. Khanna,Adv.

For Respondent(s) Mr. Sunil Kumar, Sr.Adv.  
Ms. Chhaya Kumari, Adv.  
Mr. Anil K. Jha,Adv.

UPON hearing counsel the Court made the following  
O R D E R

After hearing learned counsel for the parties  
at considerable length, the Court reserved its  
verdict.

[ Usha Bhardwaj ]  
Court Master

[ Savita Sainani ]  
Court Master